

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01314/2018**

**Dated Tuesday the 4<sup>th</sup> day of December Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. P. MADHAVAN, Member (J)  
&  
HON'BLE MR. T. JACOB, Member (A)**

J.Kannan,  
Scientist “B”,  
National Informatics Centre,  
Collectorate Perambalur,  
Tamil Nadu 621212. ....Applicant

By Advocate M/s. P. Chandrasekaran

Vs

1. Union of India,  
rep by Deputy Director (Vigilance),  
National Informatics Centre,  
Vigilance Unit,  
A-Block, C.G.O. Complex,  
Lodhi Road, New Delhi 110003.
2. Technical Director and Inquiring Authority,  
National Informatics Centre,  
Vigilance Unit,  
A-Block, C.G.O. Complex,  
Lodhi Road, New Delhi 110003.
3. National Informatics Centre,  
District Informatic Officer,  
Collectorate,  
Perambalur 621212.  
Perambalur District. ....Respondents

By Advocate Mr. M. Kishore Kumar

**ORAL ORDER****(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

The applicant has filed this OA seeking the following reliefs:

"I. To call for the entire records of the first respondent in his order No. 1(11)/2014-Vig. Dated 27.08.2018 and to set aside the same and

ii. To direct the respondent to allow the applicant to continue as Scientist-B of Additional District Informatics Officer National Informatics Centre, Collectorate, Perambalur, till the date of superannuation on 30.06.2019 and thus render justice."

2. Heard both. Learned counsel for the respondents submits that the applicant has not exhausted the departmental remedies and has not preferred any appeal so far. Learned counsel for the applicant submits that the applicant has only eight months to retire and the applicant would be satisfied if he is permitted to submit an appeal to the appellate authority which would be directed to be considered within a time limit to be stipulated by this Tribunal.

3. In view of the limited submission, the applicant is permitted to submit an appeal to the appropriate appellate authority within a period of two weeks from the date of receipt of a copy of this order. On receipt of such appeal, the appellate authority shall consider the same in accordance with law and pass a reasoned and speaking order within a period of three months thereafter.

4. OA is disposed of without going into the merits of the case.

(T.Jacob)  
Member(A)

SKSI

04.12.2018

(P. Madhavan)  
Member(J)